

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 28th day of May 2001.

Original Application no. 1218 of 1999.

Hon'ble Mr. SKI Naqvi, Judicial Member

Hari Om, S/o Late Kali Charan, and Late Sharda Devi,
R/o 35/115 Nagla Bhavani Singh, Bandu Katra,
Agra.

... Applicant

C/A Shri S. Dwevedi,
Shri A. Dwevedi.

Versus

1. Union of India through the Secretary,
Ministry of Defence, Govt. of India,
New Delhi.

2. The Director,
Areal Delivery Research and Development
Establishment,
Agra.

... Respondents

C/Rs. Shri A. Sthakekar
Shri D.S. Shukla

Sum

... 2/-

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Nagvi, Member-J.

The applicant Shri Hari Om has come up with a case that he is adopted son of late Smt. Sharda Devi who died in harness and on her death, the applicant becomes entitled to get employment on compassionate ground because of being an unemployed person with no source of income. He made request for being considered for employment on compassionate ground, but the respondents did not pay any heed to his request and reminders thereto. Therefore, he has come up seeking direction to the respondents to consider the matter for employment on compassionate ground.

2. The respondents have contested the case, filed counter affidavit with the specific mention that as per service record of deceased Smt. Sharda Devi, she had no son and did not nominate any body to get her dues after death and, therefore, the applicant has no case to claim for being considered for employment on compassionate ground.

3. Heard learned counsel for the rival contesting parties and perused the record.

4. Learned counsel for the applicant failed to refer any document, except the adoption deed, where Smt. Sharda Devi ever acknowledged the applicant to be her adopted son. The adoption deed filed by the applicant,

See

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¹⁸ though not registered as per legal requirement, ^{the} but copy of service record, as filed with counter affidavit, of deceased Smt. Sharda Devi, completed her ~~paper~~ ^{for regarding} nomination for family pension and nomination of DCRG on 12.3.1994 ~~does~~ ^{do not contain} not have the name of the applicant as nominee therein. In support of his contention the applicant has brought on record the succession certificate issued by Civil Judge, JD Agra, according to which the applicant Hari Om has been granted authority to collect the amount of departmental compulsory ~~insurance~~ scheme. That was a case filed by the applicant and contested by his natural mother namely Smt. Prema Wati and cannot be taken as evidence to conclude that the applicant ^{is the} ~~has~~ adopted son of deceased Smt. Sharda Devi.

5. For the above I find that the applicant is not entitled for the relief claimed which is rejected. The OA is dismissed accordingly. No order as to costs.

Sairing

Member-J

/pc/